

DIVISION BENCH

ITEM NO.105

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.44/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 4th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	MAHESH LEASING AND FINANCE COMPANY PVT LTD V/S ROC
UNDER SECTION	252(3) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Monica Nanda, PCS : *For the Petitioner*

Sh. Krishna Dev Vyas, Adv. : *For the ROC*

Sh. Krishna Agarwal, Sr. S.C. : *For the I.T. Deptt.*

ORDER

Ld. Counsels representing their respective parties are present.

1. After arguing for some time, the Ld. Authorized Representative for the Petitioner states that an affidavit has been filed *vide* diary no.2971 dated 21.11.2023, in which *vide* para no.6(e), it has been stated that the instant application may be treated under Section 252(1) of the Companies Act, 2013.
2. It is also stated by the Ld. Counsel representing the ROC that the STK-7 was issued on 27.07.2017.
3. Faced with this, the Ld. Authorized Representative for the Petitioner seeks a short accommodation for filing an application for condonation of delay in filing the present petition, which is prayed to be treated under Section 252(1) of the Companies Act, 2013.
4. Let the needful be done within a period of two weeks and the matter be adjourned for further hearing on 8th August, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

4th July, 2024

Kavya Prakash Srivastava
(Stenographer)